GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.3698 TO BE ANSWERED ON 24.03.2017

REHABILITATION OF CHILDREN IN CONFLICT WITH LAW

3698: SHRI ABHISHEK SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has framed any guidelines for proper rehabilitation of children in conflict with law and if so, the details thereof;
- (b) whether there are also separate guidelines for rehabilitation of female children in conflict with law and if so, the details thereof;
- (c) whether the Government has formulated or proposes to formulate any national policy on the rehabilitation of children in conflict with law; and
- (d) if so, the details and the salient features thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

- (a) & (b): No separate guidelines have been framed for proper rehabilitation of children in conflict with law, however Juvenile Justice (Care and Protection of Children) Act, 2015 and the Central Model Rules, 2016 framed thereunder contain detailed provision for rehabilitation of such children.
- (c) No, Madam.
- (d) Does not arise.
